

Notice Calling for suggestions, views, comments etc from stakeholders within a period of 30 days on the draft notification related to Standards for Oils and Fats

1. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011,

(i) in regulation 1.2 relating to ‘Definitions’ in sub-regulation 1.2.18 relating to “Refining”, in item (iv) after the words “refining if required may include the process of degumming using phosphoric/citric acid” the following words shall be inserted, namely:-

“and any suitable food grade enzyme”

(ii) in regulation 2.2 relating to ‘FATS, OILS AND FAT EMULSIONS’,

(a) in sub-regulation 2.2.1 relating to “OILS”, for clause 1, the following Para shall be deleted, namely:-

“Further, if the oil is obtained by the method of solvent extraction and the oil imported into India whether obtained by solvent extraction or otherwise, it shall be supplied for human consumption only after refining and shall conform to the standards laid down under regulation 2.2.1 (16). The oil so refined shall not contain Hexane more than 5.00 ppm”

(b) in sub-regulation 2.2.1, after clause 24, the following clause shall be inserted, namely:-

“25. Edible Vegetable Oils may be fortified with the following vitamins namely:-

Nutrients	Range of nutrient per gram of Oil	Source of nutrient
Vitamin A	22.5-27.5 IU	Retinyl acetate, Retinyl palmitate and Retinyl propionate
Vitamin D	3.96-4.84 IU	Cholecalciferol, Ergocalciferol

Range of vitamins shall be applicable at the time of packaging and shall show a positive test at the time of sale. Every Package of Fortified Edible Vegetable Oil shall bear the declaration “Fortified with Vitamin A and D”.

(c) in sub-regulation 2.2.2 the words “INTERESTERIFIED VEGETABLE FAT” shall be read as “ INTERESTERIFIED VEGETABLE FAT /OIL” and clause (vi) namely:- “The Butyro-refractometer reading at 40°C, shall not be less than 48 or Refractive Index at 40°C shall not be less than 1.4580 shall be deleted.”

